

Report
Sixteenth Report of the Business Advisory
Committee.

12.31 1/2 hrs.

COMMITTEE ON GOVERNMENT
ASSURANCE

Fifth Report

DR. LAXMINARAYAN PANDEYA
(Mandsaur): Mr. Speaker, Sir, I beg to present the fifth report (Hindi and English Versions) of the Committee on Government Assurances.

12.31 3/4 hrs.

COMMITTEE ON SUBORDINATE
LEGISLATION

Fourth Report

[English]

SHRI SOMNATH CHATTERJEE
(Bolpur): Sir, I beg to present the Fourth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12.32 hrs

CONSTITUTION (SEVENTY-SECOND
AMENDMENT) BILL
(Insertion of new Part IX and addition of
Eleventh Schedule.)

(i) Report of Joint Committee

[English]

SHRINATHURAM MIRDHA (Nagaur):

Sir, I beg to present the Report (Hindi and English versions) of the joint Committee on the Bill further to amend the Constitution of India *viz* the Constitution (Seventy-second Amendment) Bill, 1991 (*Insertion of new Part IX and addition of Eleventh Schedule*).

(ii) Evidence Before Joint Committee

SHRI NATHURAM MIRDHA (Nagaur):
Sir, I beg to lay on the Table the record of evidence tendered before the Joint Committee on the Bill further to amend the Constitution of India *viz* the Constitution (Seventy-second Amendment) Bill, 1991 (*Insertion of new Part IX and addition of Eleventh Schedule*).

12.32 1/2 hrs.

[English]

CONSTITUTION (SEVENTY-THIRD
AMENDMENT) BILL
(Insertion of new Part IXA and addition
of Twelfth Schedule)

(i) Report of Joint Committee

SHRI CHITTA BASU (Barasat): Sir, I beg to present the Report (Hindi and English versions) of the Joint Committee on the Bill further to amend the Constitution of India *viz* the Constitution (Seventy-third Amendment) Bill, 1991 (*Insertion of new Part IXA and addition of Twelfth Schedule*).

(ii) Evidence before Joint Committee

SHRI CHITTA BASU (Barasat): Sir, I beg to lay on the Table the record of evidence tendered before the Joint Committee on the Bill further to amend the Constitution of India *viz* the constitution (Seventy-third Amendment) Bill, 1991 (*Insertion of new*

Part IXA and addition of Twelfth Schedule.

12.33 hrs

STATEMENT BY MINISTER

**Derailment of of 8033 Ahmedabad-
Howran Express on 9th July, 1992 at
Badnera-Wardha Section of Central
Railway**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): It is with deep anguish that I apprise the House of an unfortunate train accident involving train No. 8033 Ahmedabad-Howrah Express at 4.05 hrs. on 9.7.1992 on the Badnera-Wardha section of Nagpur Division of Central Railway. While the Train was on run in the block section between Dhamangaon and Talni stations, 11 coaches of the train derailed, of which 5 capsized. As a result, 15 persons lost their lives and another 29 sustained injuries including 8 grievous. The injured were admitted to Sevagram Medical hospital at Wardha and Yavatmal Government hospital.

According to the information received from the site of the accident, fish-plates and bolts on Up and Dn. tracks near the site of accident were found removed. Some fish-plate bolts have also been found scattered on the way to a nearby village. Emergency socket installed for communication was also found damaged. Prima-facie, the accident has been caused by suspected sabotage. However, a thorough statutory inquiry of the accident has been started by the Commissioner of Railway Safety, Central Circle, since 10.7.92 and is in progress.

Immediately on receipt of information

about the accident, medical relief trains alongwith doctors from Wardha, Ajni and Badnera were despatched which arrived the site of accident at 6.55, 8.00 and 8.30 hrs. respectively.

Some doctors from Dnamangaon were also rushed by a 'light' engine which arrived the site of accident at 6.05 hrs. Army jawans from Pulgaon rendered valuable assistance in relief operations. Stranded passengers were cleared from the site by buses and a special train from Pulgaon to Howrah.

Divisional Railway Manager and other officers from Nagpur left for the site of the accident at 5.05 hrs. The General Manager, Central Railway, from Bombay also proceeded to the site of the accident and supervised the rescue and relief operations.

I had been to the site of the accident and inspected the site of accident along with Chairman, Railway Board and Member Mechanical.

We also visited the injured passengers at the hospital at Wardha.

Ex-gratia payment to the next of kin of the dead and to the injured has been arranged. This will be in addition to the compensation payable under the Railway Accidents Compensation Rules, 1990. The amount of compensation payable in case of death and injuries which deprive a person of all capacity to do any work is Rs. 2 lakhs. For other injuries, the amount varies from Rs. 16,000/- to Rs. 1,80,000/-.

Shri C.K. Jaffer Shariefji, all railway workers and I extend our heartfelt condolences to the relatives of the persons who lost their lives in this tragic accident and sincere sympathies to the injured.

I trust the House will join me in extend-